

ACT No. XXV OF 1855.

PASSED BY THE LEGISLATIVE COUNCIL OF INDIA.

(Received the assent of the Governor General on the 8th September 1855.)

AN ACT to empower the Session Judge of Coimbatore to hold Sessions at Ootacamund on the Neilgherry Hills.

WHEREAS it is expedient to provide that persons charged with offences committed on the Neilgherry Hills, for which they are amenable to the jurisdiction of the Session Judge of Coimbatore, shall be tried at Ootacamund ; It is enacted as follows :—

Preamble.

1. When the Governor in Council of Fort St. George shall establish at Ootacamund on the Neilgherry Hills a subordinate Criminal Court constituted according to Regulation VIII of 1827 of the Code of Fort St. George, it shall be lawful for the Session Judge of Coimbatore to hold Sessions at Ootacamund for the trial of persons committed by that Court for offences subject to his jurisdiction.

Session Judge of Coimbatore empowered to hold Sessions at Ootacamund on the establishment of a subordinate Criminal Court constituted according to Regulation VIII of 1827 of the Madras Code.

II. When the Principal Sudder Ameen of such Court shall commit for trial before the Court of Session for the Zillah of Coimbatore, a prisoner charged with a crime or misdemeanor subject to the jurisdiction of that Court, he shall give immediate notice of the commitment to the Session Judge, and the Session Judge shall, within two months from the date of the commitment, proceed

Principal Sudder Ameen to give notice of commitment to Session Judge.

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proceed to hold a Court at Ootacamund for the trial of such prisoner ; and if any other prisoners shall have been committed in the meantime, he shall continue the Session of the Court until all such prisoners shall have been tried.

III. It shall be lawful for the Principal Sudder Ameen of the said Court to exercise all the powers of a Criminal Court constituted according to Regulation II of 1827 ; and also, by appointment of the Government of Fort St. George, all the powers of a Joint Magistrate.

Principal Sudder  
Ameen vested with cer-  
tain Criminal powers.

